

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : DURGESH PARMARATHI & ANR. V/S AYURVEDALAYA INDIA LTD. & ORS.

SECTION : 241/242 OF COMPANIES ACT 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. NISHANT MEHROTRA, ADV.

COUNSEL FOR RES. NO.1 TO 4 : SH. TARUN AGARWAL, SH. RAHUL AGARWAL,
SH. PRAKHAR SRIVASTAVA
& SH. SHAHID KAZMI, ADVS.

CP NO.156/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Sh. Nishant Mehrotra, Advocate for the Applicant and Sh. Tarun Agarwal, Sh. Rahul Agarwal, Sh. Prakhari Srivastava and Sh. Shahid Kazmi, Advocates for the respondent no.1 to 4 through video conferencing.

Ld. Counsel for the applicant states th at he has ^{been} served with the copy of counter affidavit filed on behalf of respondent no.1 to 4 yesterday ~~at~~ 13.07.2021 and he needs two weeks time to file rejoinder affidavit to the same. Time is granted.

Ld. Counsel for the applicant further states that the remaining respondents have been served, but none has put in appearance on their behalf till date.

Accordingly, put up in the week commencing 23rd August, 2021 before the Regular Court/ through Video Conferencing, by which time, remaining respondents shall put in appearance along with their reply, failing which, appropriate order shall be passed.

Interim order, if any, shall remain be operative till the next date fixed.

Dated : 14.07.2021


JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)